



## **The Kerala Finance (No. 2) Act, 2026**

Act No. 8 of 2026

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 15  
Vol. XV

തിരുവനന്തപുരം,  
ചൊവ്വ  
Thiruvananthapuram,  
Tuesday

2026 മാർച്ച് 10  
10th March 2026  
1201 കുംഭം 26  
26th Kumbham 1201  
1947 ഫാൽഗുനം 19  
19th Phalgunam 1947

നമ്പർ  
No. 1094

### കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണം-എ) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 12(1)/ലെഗ്. എ2/2026/നിയമം.

തിരുവനന്തപുരം, 2026 മാർച്ച് 9  
1201 കുംഭം 25  
1947 ഫാൽഗുനം 18.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2026 മാർച്ച് 7-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

കെ. ജി. സനൽ കുമാർ,  
നിയമ സെക്രട്ടറി.



2026-ലെ 8-ാം ആക്റ്റ്

2026-ലെ കേരള ധനകാര്യ (2-ാം നമ്പർ) ആക്റ്റ്

2026-2027 സാമ്പത്തിക വർഷത്തേക്കുള്ള കേരള സർക്കാരിന്റെ ചില ധനകാര്യ നിർദ്ദേശങ്ങൾക്ക് പ്രാബല്യം നൽകുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പീഠിക.—2026-2027 സാമ്പത്തിക വർഷത്തേക്കുള്ള കേരള സർക്കാരിന്റെ ചില ധനകാര്യ നിർദ്ദേശങ്ങൾക്ക് പ്രാബല്യം നൽകുന്നതിനുവേണ്ടി 2003-ലെ കേരള ഗവൺമെന്റ് ഗാരണ്ടികളുടെ പരമാവധി പരിധി ആക്റ്റ് (2003-ലെ 30) വീണ്ടും ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിയേഴാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ആക്റ്റിന് 2026-ലെ കേരള ധനകാര്യ (2-ാം നമ്പർ) ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് 2026 ഏപ്രിൽ 1-ാം തീയതി പ്രാബല്യത്തിൽ വരുന്നതാണ്.

2. 2003-ലെ 30-ാം ആക്റ്റിന്റെ ഭേദഗതി.—2003-ലെ കേരള ഗവൺമെന്റ് ഗാരണ്ടികളുടെ പരമാവധി പരിധി ആക്റ്റിലെ (2003-ലെ 30) 3-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“3. ഗവൺമെന്റ് ഗാരണ്ടികളുടെ പരമാവധി പരിധി.—ഏതൊരു വർഷവും ഏപ്രിൽ ഒന്നാം തീയതി ബാക്കി നിൽക്കുന്ന മൊത്തം സർക്കാർ ഗാരണ്ടികൾ, മുൻവർഷത്തെ സംസ്ഥാനത്തിന്റെ വാർഷിക സാമ്പത്തിക സ്റ്റേറ്റ്മെന്റ് പ്രകാരമുള്ള മൊത്തം റവന്യൂ വരുമാനത്തിന്റെ 100 ശതമാനം വരെയോ അല്ലെങ്കിൽ അതാത് സാമ്പത്തിക വർഷത്തെ മൊത്തം സംസ്ഥാന ആഭ്യന്തര ഉൽപ്പാദനത്തിന്റെ (ജി.എസ്.ഡി.പി.) 10 ശതമാനം വരെയോ, ഇവയിൽ ഏതാണോ കുറവ്, അതായിരിക്കേണ്ടതാണ്.”.



GOVERNMENT OF KERALA  
**Law (Legislation-A) Department**  
NOTIFICATION

No. 12(1)/Leg.A2/2026/Law.

*Dated, Thiruvananthapuram, 9th March, 2026*  
*25th Kumbham, 1201*  
*18th Phalguna, 1947.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English Language of the Kerala Finance (No. 2) Act, 2026 (8 of 2026).

By order of the Governor,

K. G. SANAL KUMAR,  
*Law Secretary.*



[Translation in English of “2026-ലെ കേരള ധനകാര്യ (2-ാം നമ്പർ) ആക്ട്” published under the authority of the Governor.]

## ACT 8 OF 2026

### THE KERALA FINANCE (No. 2) ACT, 2026

*An Act to give effect to certain financial proposals of the Government of Kerala for the Financial Year 2026-2027.*

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Ceiling on Government Guarantees Act, 2003 (30 of 2003) to give effect to certain financial proposals of the Government of Kerala for the Financial Year 2026-2027;

BE it enacted in the Seventy-Seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Finance (No. 2) Act, 2026.

(2) It shall come into force on the 1st day of April, 2026.

2. *Amendment of Act 30 of 2003.*—In the Kerala Ceiling on Government Guarantees Act, 2003 (30 of 2003) for section 3, the following section shall be substituted, namely:—

“3. *Ceiling on Government Guarantees.*—The total outstanding Government Guarantees as on the first day of April of any year shall not exceed 100 percent of the total revenue receipts as per the annual financial statement of the State in the preceding year or 10 percent of the Gross State Domestic Product (GSDP) for the respective financial year, whichever is lower.”.

